

sions of rule 128 of the Rules of Procedure and conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

of the Estimates Committee on the Ministry of Urban Development-Housing for Landless Rural Labour and Minutes of the sitting of the Committee relating thereto.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 1986

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Supreme Court (Number of Judges) Amendment Bill, 1986 which has been returned by Rajya Sabha with amendments.

12.08 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

Fourth Report

SHRI MADAN PANDEY (Gorakhpur): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sitting of the House.

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Eighteenth Report

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

12.09 hrs.

RE : RAILWAYS BILL, 1986

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : On behalf of Shri Madhavrao Scindia, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to Railways.

SHRI DINESH GOSWAMI (Guwahati): A number of us have not received a copy of this Bill, but the Secretariat says that the Bill had been sent.

12.7½

ESTIMATES COMMITTEE

[English]

Thirty-Second Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Thirty-Second Report (Hindi and English versions)

SHRI SOMNATH CHATTERJEE (Bolpur) : We have not received it.

SHRI BASUDEB ACHARIA (Bankura): Just now I have received it.

MR. SPEAKER : It was circulated on the 19th.

SHRI BASUDEB ACHARIA : I checked up all the papers. I did not receive it earlier.